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**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 132 OF 2025**

IN THE MATTER OF:

ARVIND SINGH

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENT

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Date:21/03/2026

THROUGH

Place: New Delhi



**Priyanka Swami
Advocate
Standing Counsel For SEIAA, U.P
F-13, Jangpura, New Delhi
110014**

IN THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 132 OF 2025****IN THE MATTER OF:****ARVIND SINGH****APPLICANT****VERSUS****UNION OF INDIA & ORS****RESPONDENT**

**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 2.-
SEIAA, UTTAR PRADESH AS PER ORDER DATED 11.03.2026
ALONG WITH SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent deny each and every statement, contention, submission, allegation, and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically stated that all such statements, submissions, or averments made by the Appellant that are inconsistent with what is submitted in this reply are denied in totality, except those which are specifically and expressly admitted hereinafter. Furthermore, it is submitted that any omission to deny any of the averments made by the Appellant should not be construed as an admission on the part of

the answering Respondents, and no adverse inference should be drawn from such omissions.

2. That the contention, submission, allegation, and/or averment made by the Appellant in the complaint are not in reference or pertaining to the answering respondent.
3. The present additional affidavit being filed as per the order dated 11.03.2026 passed by this Hon'ble Tribunal for want of the status concerning approval of supplementary DSR.
4. That the present Respondent through affidavit dated 25.11.2025 file before this Hon'ble Tribunal submitted that the Director, Directorate of Geology and Mining, UP vide letter no. 2830/DSR/2024 dated 24.11.2025 submitted the supplementary DSR for mining leases in District Jhansi as per the SOP Dated 02/02/2024 and 07/02/2024 which will be examined by SEAC and after due diligence be considered by SEIAA, U.P.
5. That it is further submitted that the Supplementary DSR of District Jhansi was considered in the meeting of SEAC-1 held on 11-12-2025 and approval was recommended. **A copy of the Minutes of the Meeting dated 11-12-2025 is being filed herewith and marked as ANNEXURE P/1.**
6. That the matter was thereafter placed before the 840th meeting of SEIAA-UP held on 31-12-2025, and the SEIAA-UP concurred with

SEAC and approved the Supplementary DSR. **A copy of the Minutes of the Meeting dated 31-12-2025 is being filed herewith and marked as ANNEXURE P/2.**

- 7.** That the same approval was communicated to the Director, DGM, by letter No. 921/Parya./Samanya/2023 dated 08-01-2026. **A true copy of the letter dated 08.01.2026 is being filed herewith and marked as ANNEXURE P/3.**
- 8.** The answering Respondent further submits that it remains at the disposal of this Hon'ble Tribunal and shall faithfully abide by any further directions or orders that may be passed by this Hon'ble Tribunal in the interest of environmental protection and the ends of justice.
- 9.** In further elaboration and without prejudice to the above submissions, it is submitted that the process of preparation, appraisal and approval of the Supplementary District Survey Report (DSR) is governed by a structured statutory mechanism involving expert bodies constituted under the EIA Notification, 2006, thereby ensuring transparency, accountability and environmental safeguards.
- 10.** In this regard, it is pertinent to reproduce the factual position already placed before this Hon'ble Tribunal, which clearly

establishes the procedural compliance and due diligence undertaken:

" In the present matter, an affidavit dt 25.11.2025 has been filed before Hon'ble Tribunal in which Para-15 mentions that Director, Directorate of Geology and Mining, UP vide letter no. 2830/DSR/2024 dated 24.11.2025 has submitted the supplementary DSR for mining leases in District Jhansi as per the SOP Dated 02/02/2024 and 07/02/2024 which will be examined by SEAC and after due diligence be considered by SEIAA, U.P.

The Supplementary DSR of District Jhansi was considered in the meeting of SEAC-1 held on 11-12-2025, where the Committee recommended approval; the matter was thereafter placed before the 840th meeting of SEIAA-UP on 31-12-2025, wherein SEIAA-UP concurred with SEAC and approved the Supplementary DSR, the approval being communicated to the Director, DGM, by letter No. 921/Parya./Samanya/2023 dated 08-01-2026. "

- 11.** It is submitted that the above extracted portion clearly demonstrates that the Supplementary DSR has undergone due scrutiny by SEAC and has thereafter been approved by SEIAA, which is the competent statutory authority. The same establishes that the entire process has been undertaken strictly in accordance with law and prescribed SOP.
- 12.** It is further submitted that the Supplementary DSR has also been considered in the meetings of SEIAA, U.P., including the Minutes of the meeting dated 31.12.2025, wherein the proposal was examined and found to be in conformity with the applicable SOP and regulatory framework.
- 13.** The relevant observations recorded therein are reproduced hereinbelow:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद झाँसी के Supplementary डी0एस0आर0 प्रस्ताव का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024/07.02.2024 के अनुरूप पाया गया...”

- 14.** It is submitted that the above clearly establishes that the DSR has been examined at multiple levels by duly constituted technical

committees and has been found compliant with the prescribed SOP, thereby ensuring adherence to environmental safeguards and statutory requirements.

- 15.** In view of the above facts and circumstances, the allegations of the Applicant are denied as being baseless, misconceived and unsupported by any credible material on record.

Date:20/03/2026

THROUGH



Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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RESPONDEN S

AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

- 1.** That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
- 2.** That the accompanying reply has been drafted by our counsel upon my instructions of Member Secretary.
- 3.** That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
- 4.** That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



[Handwritten signature]

DEPONENT

VERIFICATION

Verified on solemn affirmatin at New Delhi on this **21 MAR 2026** day of
2026, that the contents of the foregoing affidavit are true and correct to the best
of my knowledge and no part of it is false and nothing material has been
concealed therefrom

[Handwritten] D/1476/10
I identified the deponent who
has signed in my presence



[Handwritten signature]
DEPONENT

ATTESTED
[Handwritten signature]
**NOTARY PUBLIC
(INDIA)**

21 MAR 2026

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report (DSR)

The Meeting of State Expert Appraisal Committee (SEAC-1) was held in Directorate of Environment, U.P. on 11/12/2025, following members were present in the meeting:

- | | |
|-------------------------------|---------------------------------------|
| 1. Sri Kamlesh Kumar Pandey, | Chairman, SEAC-1 |
| 2. Dr. Ravi Kumar Singh, IFS, | Member-Secretary, SEAC-1 (through VC) |
| 3. Dr. P K Agrawal | Member, SEAC-1 (through VC) |
| 4. Sri B B Awasthi | Member, SEAC-1 (through VC) |
| 5. Dr. Amrit Lal Haldhar | Member, SEAC-1 (through VC) |
| 6. Sri Ajai Mishra | Member, SEAC-1 (through VC) |

The Chairman, SEAC-1 welcomed the Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the meeting of SEAC-1 following agenda were discussed and resolved:-

Agenda 1: - Evaluation/Appraisal of Supplementary District Survey Report (DSR)-2025 of District-Hamirpur Sand Morrum)

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Hamirpur submitted the draft DSR vide its letter no. 935/खनिज. MMC-TEES-VIVIDH (2025-26) dated 09/09/2025 for evaluation/ approval before SEIAA/SEAC and Directorate of Geology and Mining, Lucknow. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 2933/DSR/2024, dated 02/12/2025 and mentioned as follows:

उक्त के सम्बन्ध में उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद हमीरपुर के Supplementary डी0एस0आर0 का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024 / 07.02.2024 के अनुरूप पाया गया।

The Meeting of SEAC-1 was convened on 11/12/2025 for evaluation/appraisal of Supplementary DSR of District-Hamirpur. Based on the documents submitted, a presentation on Supplementary DSR Hamirpur for sand / morrum was made by Sri Vikas Singh Parmar, Mining Officer, Hamirpur along with Sri S.N.Patel, Geologist, DGM,Lucknow

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1. On the basis of documents and presentation the following facts have emerged:-

1. The previous District Survey Report (DSR) of District Hamirpur for Sand/Morrum was prepared in the year 2024 in line with the MoEF Notification dated 15.01.2016, covering 119 mining leases. The approval of DSR for 119 mining lease areas was communicated by the Member Secretary, SEIAA on 08.11.2024 vide letter no. 733/Parya/Samanya/2023.
2. Thereafter, in order to ensure further mineral development and address market demand–supply gaps, 18 new mining lease areas with mineral potential were identified and included as new proposed areas in the Supplementary District Survey Report–2025 for Sand/Morrum, District Hamirpur. Thus, Supplementary District Survey Report – 2025 for Sand/Morrum District Hamirpur now has 137 mining lease areas in the Supplementary District Survey Report – 2025 for Sand/Morrum District Hamirpur (119 existing and 18 proposed).
3. Leases wise area, gata/khand no, proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure 1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity like distance from Protected Area, Eco Sensitive Zone, Biosphere Reserve, Wild Life Conservation etc. and transport routes were planned for each site through cadastral maps and Google maps.
5. As per the information provided by the office the District Magistrate, Hamirpur letter no. 935/Khanij-MMC-Tees-Vivid (2025-26) dated 09/09/2025 , Supplementary District Survey Report–2025 for Sand/Morrum, District Hamirpur was uploaded in the public domain for a period of 30 days from 23/06/2025, during which one (01) comment/objection was received from Shri Ram Khiloney, S/o Ram Sewak dated 18/07/2025 regarding period of mining lease, cluster situation, route map and geo-coordinates of village bajeta dariya (old name tikapur), khand no 20/5 which was resolved in accordance with the recommendation made by the SDC committee in its meeting dated 04/09/2025 . The ADM (F/R) vide letter dated 02/09/2025 vide letter no. 908/Khanij-MMC-Tees-Vivid (2025-26) informed the complainant accordingly.
6. The draft Supplementary District Survey Report–2025 for Sand/Morrum, District Hamirpur has been examined by the Director, Directorate of Geology & Mining, U.P. and forwarded to SEAC along with comments vide letter no. 2933/DSR/2024 dated 02.12.2025.
7. Lease wise NOC from Forest and Irrigation department for 18 lease areas has been obtained.
8. It is informed that 18 mining areas are added in the supplementary DSR and the cluster details are provided in Annexure-3.

SEAC Deliberation:

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

1. **SEAC asked whether there is any difference or mismatch between the draft supplementary DSR uploaded on the District Portal (public domain) and the DSR submitted to the DGM or SEIAA, U.P.**

The Mining officer, Hamirpur through his submission dated 11/12/2025 informed the committee that Supplementary District Survey Report-2025 for Sand/Morrum, District Hamirpur was uploaded in the public domain for a period of 30 days from 23/06/2025, during which one (01) comment/objection was received from Shri Ram Khiloney, S/o Ram Sewak dated 18/07/2025 regarding period of mining lease, cluster situation, route map and geo-coordinates of village bajeta dariya (old name tikapur), khand no 20/5 which was resolved in accordance with the recommendation made by the SDC committee in its meeting dated 04/09/2025. The ADM (F/R) vide letter dated 02/09/2025 vide letter no. 908/Khanij-MMC-Tees-Vivid (2025-26) informed the objector accordingly. Draft DSR, corrected accordingly was submitted to SEAC for evaluation/approval.

2. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**

- Mining Officer, Hamirpur, informed that the initial District Survey Report (DSR) of District Hamirpur was prepared in the year 2024 and approved by the Member Secretary, SEIAA, on 08-11-2024 for a total of 119 Sand/ Morrum Leases. The supplementary DSR of District Hamirpur was prepared in the year 2025 for 18 new sand / morrum mining lease areas

3. **SEAC asked about the status of utilization of DMF Funds?**

- Mining Officer, Hamirpur informed on aspect of status of utilization of DMF Funds, that DMF utilization since 2017 till 2024 was Rs. 9.60 crore which was utilized under various areas like Education, Health, Drinking Water, Welfare of Women and Children, Physical Infrastructure.

4. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**

- Mining Officer, Hamirpur informed that mapping of lease has been done on Satellite Image. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented.

5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**

- Mining officer, Hamirpur informed that leases are identified on the basis of periodic field surveys conducted by surveyor, information's received from Tehsils offices, resident's and

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

geo-technical surveys. Then SDC with officials of revenue, tehsildar, lekhpal, surveyor, geologist and mining officials visit the prospective site for field verification and deposit verification by conducting bore-holes at regular intervals and geological deposit depth is estimated one meter above the river water level and then lease is proposed for replenishment study for which lease is divided into grids of interval of 25-50 meters and grid wise coordinates and elevations are fixed and again studied in post-monsoon period and volumetric assessment is done by plotting the results in software's like Autocad / ArcGIS.

6. SEAC asked about the further mineral development in District Hamirpur?

- Mining Officer, Hamirpur informed that identification of new Sand areas having mineral potential is a continuous process. The SEAC directed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new areas are identified, as per SOP issued by SEIAA/SEAC.

7. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.

- Senior Mining Officer, Hamirpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

The Mining Officer, Hamirpur also submitted to committee that:

1. Total 119 sand/morrum mining lease areas were proposed under DSR-2024, which were approved through SEIAA letter no.733/Parya/Samanya/2023 dated 08-11-2024.
2. Now in supplementary DSR Hamirpur Year-2025 (River Bed sand/Morrum Mining), 18 leases are proposed.
3. Details of existing 119 and proposed 18 lease areas are given in four tables:
 - (a) List of existing mining leases with location and area – Page No.12 to 33, S.No. 1 to 119 (Chapter 3 of Proposed DSR)
 - (b) List of Proposed mining leases with location and area – Page No.33 to 37, S.No. 120 to 137 (Chapter 3 of Proposed DSR)
4. Leases are identified on the basis of periodic field surveys conducted by surveyor, information's received from Tehsils offices, resident's and geo-technical surveys. Then SDC with officials of revenue, tehsildar, lekhpal, surveyor, geologist and mining officials visit the prospective site for field verification and deposit verification by conducting bore-holes at regular intervals and geological deposit depth is estimated one meter above the river water level and then lease is

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

proposed for replenishment study for which lease is divided into grids of interval of 25-50 meters and grid wise coordinates and elevations are fixed and again studied in post-monsoon period and volumetric assessment is done by plotting the results in software's like Autocad / ArcGIS.

5. Mining activity shall be restricted to ensure no tree felling.

Recommendation by Committee:

The committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Hamirpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. A total of 18 new sand morrum mining lease areas have been approved in the supplementary District Survey Report-2025. Whereas, Total 119 sand/morrum mining lease areas have already been approved earlier through SEIAA letter no.733/Parya/Samanya/2023 dated 08-11-2024.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct replenishment study of mineral deposits and audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda-2 : - Evaluation/Appraisal of Supplementary District Survey Report (DSR)-2025 of District-Jhansi (Sand Morrum)

Background:



Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

In the meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Jhansi submitted the draft Supplementary District Survey Report -2025 (Sand/Morrum) of District Jhansi, Uttar Pradesh to SEAC with copy to Director- D.G.M. vide its letter no. 638/30MMC/2025-26, dated 03/09/2025 for evaluation /appraisal and approval. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 2830/DSR/2024 , dated 24/11/2025 and mentioned as follows:

“...उक्त के सम्बन्ध में उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद झांसी के Supplementary डी0एस0आर0 का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024 / 07.02.2024 के अनुरूप पाया गया।”

The Meeting of SEAC-1 was convened on 11/12/2025 for evaluation/appraisal of Supplementary DSR of District-Jhansi. Based on the documents submitted, a presentation on Supplementary DSR Jhansi for sand / morrum was made by Sri Shalendra Singh, Senior Mining Officer, Jhansi along with Sri S.N.Patel, Geologist, DGM,Lucknow

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1. On the basis of documents and presentation the following facts have emerged: -

1. The previous District Survey Report (DSR) of District Jhansi for Sand/Morrum was prepared in the year 2024 in line with the MoEF Notification dated 15.01.2016, covering 37 mining leases areas. The approval of DSR for 37 areas was communicated by the Member Secretary, SEIAA on 17.10.2024 vide letter no. 648/Parya/Samanya/2023.
2. Thereafter, in order to ensure further mineral development and address market demand–supply gaps, 08 new mining lease areas with mineral potential were identified and included as new proposed areas in the Supplementary District Survey Report–2025 for Sand/Morrum, District Jhansi. Thus, Supplementary District Survey Report – 2025 for Sand/Morrum District Jhansi now has 45 mining lease areas (37 existing and 08 proposed).

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

3. Leases wise area, gata/khand no, proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure 1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity like distance from Protected Area, Eco sensitive Zone, Biosphere Reserve, Wild Life Conservation etc. and transport routes were planned for each site through cadastral maps and Google maps.
5. As per the information provided by the office the District Magistrate, Jhansi letter no. 638/30MMC/2025-26, dated 03/09/2025, Supplementary District Survey Report–2025 for Sand/Morrum, District Jhansi was uploaded in the public domain for a period of 30 days from 01/02/2025, during which no comment/objection was received. Senior Mining Officer, Jhansi has provided certificate dated 03/03/2025 that no comments/objections were received in this period.
6. The draft Supplementary District Survey Report–2025 for Sand/Morrum, District Jhansi has been examined by the Director, Directorate of Geology & Mining, U.P. and forwarded to SEAC along with comments vide letter no. 2830/DSR/2024, dated 24/11/2025.
7. Lease wise NOC from Forest and Irrigation department for 18 lease areas has been obtained.
8. It is informed that 18 mining areas are added in the supplementary DSR and the cluster details are provided in Annexure-3.

SEAC Deliberation:

1. **SEAC asked whether there is any difference or mismatch between the draft supplementary DSR uploaded on the District Portal (public domain) and the DSR submitted to the DGM or SEIAA, U.P.**
 - The Senior Mining officer , Jhansi informed that there is no difference or mismatch between the draft supplementary DSR uploaded on the District Portal (public domain) and the DSR submitted to the DGM or SEIAA, U.P.
2. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
 - Senior Mining Officer, Jhansi, informed that the initial District Survey Report (DSR) of District Jhansi was prepared in the year 2024 and approved by the Member Secretary, SEIAA, on 17.10.2024 vide letter no. 648/Parya/Samanya/2023 for a total of 37 Sand/ Morrum Leases. The supplementary DSR of District Jhansi was prepared in the year 2025 for 08 new sand / morrum mining lease areas
3. **SEAC asked about the status of utilization of DMF Funds?**
 - Senior Mining Officer Jhansi informed that since 2018 , a total of 32.55 crore of fund through DMF has been utilized that were spent under various areas like Education, Health,

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

Drinking Water Supply, Welfare of Aged and Disabled People, Welfare of Women and Children, Skill Development, Physical Infrastructure, Energy and Watershed Development.

- SEAC opined that specific emphasis should be done for plantation where land may be identified in consultation with forest department in core lease area and for maximum land optimization Miyawaki method of plantation should be encouraged.
4. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**
- Senior Mining Officer, Jhansi informed that mapping of lease has been done on Satellite Imaginary. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented.
5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
- Senior Mining officer, Jhansi informed that leases are identified on the basis of periodic field surveys conducted by surveyor, information's received from Tehsils offices, resident's and geo-technical surveys. Then SDC with officials of revenue, tehsildar, lekhpal ,survayour , geologist and mining officials visit the prospective site for field verification and deposit verification by conducting bore-holes at regular intervals and geological deposit depth is estimated one meter above the river water level and then lease is proposed for replenishment study for which lease is divided into grids of interval of 25-50 meters and grid wise coordinates and elevations are fixed and again studied in post-monsoon period and volumetric assessment is done by plotting the results in in software's like Autocad / ArcGIS.
6. **SEAC asked about the further mineral development in District Jhansi?**
- Senior Mining Officer, Jhansi informed that identification of new Sand areas having mineral potential is a continuous process. The SEAC directed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new areas are identified, as per SOP issued by SEIAA/SEAC.
7. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**

Senior Mining Officer, Jhansi agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

The Senior Mining Officer, Jhansi also submitted to committee that:

Minutes of SEAC-1 meeting dated 11/12/2025 regarding District Survey Report

1. Total 37 sand/morrum mining lease areas were proposed under DSR-2024, which were approved through SEIAA letter no. 17.10.2024 vide letter no. 648/Parya/Samanya/2023.
2. Now in supplementary DSR Jhansi Year-2025 (River Bed sand/Morrum Mining), 08 leases are proposed.
3. Details of existing 37 and proposed 08 lease areas given in DSR are as under:
 - (c) List of existing mining leases with location and area – Page No.04 to 09, Table-1, Table-II & Table-III (Chapter 3 of Proposed DSR)
 - (d) List of Proposed mining leases with location and area – Page No.10, Table-IV (Sl. No 1 to 8) (Chapter 3 of Proposed DSR)
4. Leases are identified on the basis of periodic field surveys conducted by surveyor, information's received from Tehsils offices, resident's and geo-technical surveys. Then SDC with officials of revenue, tehsildar, lekhpal ,surveyor , geologist and mining officials visit the prospective site for field verification and deposit verification by conducting bore-holes at regular intervals and geological deposit depth is estimated one meter above the river water level and then lease is proposed for replenishment study for which lease is divided into grids of interval of 25-50 meters and grid wise coordinates and elevations are fixed and again studied in post-monsoon period and volumetric assessment is done by plotting the results in in software's like Autocad / ArcGIS.
5. Mining activity shall be restricted to ensure no tree felling.

Recommendation by Committee:

The committee after detailed deliberation recommended to approve the Supplementary District Survey Report (DSR)-2025 Sand/Morrum of District-Jhansi along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. A total of 08 new sand/morrum mining lease areas are being hereby approved in the supplementary District Survey Report-2025. Whereas, Total 37 sand/morrum mining lease areas have already been approved earlier through SEIAA letter no. 17.10.2024 vide letter no. 648/Parya/Samanya/2023.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.

Minutes of SEAC-I meeting dated 11/12/2025 regarding District Survey Report

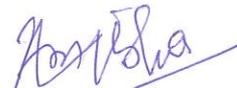
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct replenishment study of mineral deposits and audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks by Member Secretary, SEAC-I.

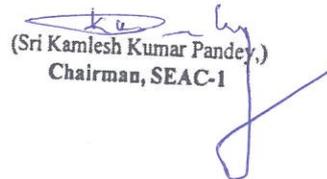

23/12/2025
(Sri B B Awasthi)
Member, SEAC-I


EV
(Dr. P K Agrawal)
Member, SEAC-I


(Dr. Amrit Lal Haldhar)
Member, SEAC-I


(Sri Ajai Mishra)
Member, SEAC-I


(Dr. Ravi Kumar Singh, IFS)
Member-Secretary, SEAC-I


(Sri Kamlesh Kumar Pandey,
Chairman, SEAC-I)

Minutes of the 936th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 31-12-2025

The meeting of 936th State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 31.12.2025 the Directorate of Environment. The following were present in the meeting: -

- | | |
|------------------------------|-------------------------------------|
| 1. Shri Anupam Gupta | Chairman, SEIAA, U.P |
| 2. Shri Amit Chandra | Member, SEIAA, U.P |
| 3. Shri Manish Mittal | Member Secretary, SEIAA, U.P |

A- Minutes of SEAC-2 meeting dated 09.12.2025

1. Supplementary District Survey Report Mirzapur, 2025 (In-Situ Rock)

SEIAA noted that draft DSR of Mirzapur was examined and send by Director, Directorate of Geology and Mining, UP vide letter no. 2934/DSR/2024 dated 02.12.2025 with the following comments “...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद मिर्ज़ापुर के Supplementary डी0एस0आर0 प्रस्ताव का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024/07.02.2024 के अनुरूप पाया गया”... Also the SEAC after due appraisal has recommended the approval of DSR on 09.12.2025. SEIAA agreed with the recommendation of SEAC dated 09.12.2025 to approve the DSR of District - Mirzapur (In-situ rock) along with following conditions: -

1. DSR formulation is done by a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA and EMP shall be conducted for the leases falling in cluster as per EIA Notification, 2006 (as amended) as mentioned/declared in DSR. Directorate of Geology and Mining, UP and District Magistrate to take necessary action as per notification (Appendix - XI) and coordinate/inform the same to the lease holders.
3. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

2. Supplementary District Survey Report Sonbhadra, 2025 (In-Situ Rock)

SEIAA noted that draft DSR of Sonbhadra was examined and send by Director, Directorate of Geology and Mining, UP vide letter no. 2964/DSR/2024 dated 04.12.2025 with the following comments “...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सोनभद्र के Supplementary डी0एस0आर0 प्रस्ताव का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024/07.02.2024 के अनुरूप पाया गया”... Also the

SEAC after due appraisal has recommended the approval of DSR on 09.12.2025. SEIAA agreed with the recommendation of SEAC dated 09.12.2025 to approve the DSR of District - Sonbhadra (In-situ rock) along with following conditions: -

1. DSR formulation is done by a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA and EMP shall be conducted for the leases falling in cluster as per EIA Notification, 2006 (as amended) as mentioned/declared in DSR. Directorate of Geology and Mining, UP and District Magistrate to take necessary action as per notification (Appendix - XI) and coordinate/inform the same to the lease holders.
3. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

B- Minutes of SEAC-2 meeting dated 09.12.2025

1. Supplementary District Survey Report Hamirpur, 2025 (Sand Mining).

SEIAA noted that draft DSR of Hamirpur was examined and send by Director, Directorate of Geology and Mining, UP vide letter no. 2933/DSR/2024 dated 02.12.2025 with the following comments “...उक्त के सम्बन्ध में उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद हमीरपुर के Supplementary डी0एस0आर0 प्रस्ताव का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024/07.02.2024 के अनुरूप पाया गया”... Also the SEAC after due appraisal has recommended the approval of DSR on

11.12.2025. SEIAA agreed with the recommendation of SEAC dated 11.12.2025 to approve the DSR of District- Hamirpur (Sand Mining) along with following conditions:

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie within any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA and EMP shall be conducted for the leases falling in cluster as per EIA Notification, 2006 (as amended) as mentioned/declared in DSR. Directorate of Geology and Mining, UP and District Magistrate to take necessary action as per notification (Appendix - XI) and coordinate/inform the same to the lease holders.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute

and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.

5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

2. Supplementary District Survey Report Jhansi, 2025 (Sand Mining).

SEIAA noted that draft DSR of Jhansi was examined and send by Director, Directorate of Geology and Mining, UP vide letter no. 2830/DSR/2024 dated 24.11.2025 with the following comments “...उक्त के सम्बन्ध में उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद झाँसी के Supplementary डी0एस0आर0 प्रस्ताव का परीक्षण किया गया। परीक्षण आख्या संलग्न है, जिसके अनुसार प्रस्ताव निर्धारित SOP दिनांक 02.02.2024/07.02.2024 के अनुरूप पाया गया”... Also the SEAC after due appraisal has recommended the approval of DSR on 11.12.2025. SEIAA agreed with the recommendation of SEAC dated 11.12.2025 to approve the DSR of District- Hamirpur (Sand Mining) along with following conditions:

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie within any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA and EMP shall be conducted for the leases falling in cluster as per EIA Notification, 2006 (as amended) as mentioned/declared in DSR. Directorate of Geology and Mining, UP and District Magistrate to take necessary action as per notification (Appendix - XI) and coordinate/inform the same to the lease holders.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

Minutes of the 936th Meeting of the SEIAA, UP held on 31.12.2025

6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

(Shri Anupam Gupta)
Chairman
SEIAA

(Shri Manish Mittal)
Member-Secretary
SEIAA

(Shri Amit Chandra)
Member
SEIAA

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 921 /पर्या./सामान्य/2023

दिनांक 08 जनवरी, 2025

विषय:- Supplementary District Survey Report Jhansi, 2025 (Sand Mining) के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि आपके पत्र संख्या 2830/डी0एस0आर0/2024 दिनांक 24.11.2025 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद-झांसी को राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 11.12.2025 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 31.12.2025 में 18 पट्टों हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. A total of 08 new sand/morrum mining lease areas are being hereby approved in the supplementary District Survey Report-2025. Whereas, Total 37 sand/morrum mining lease areas have already been approved earlier through SEIAA letter no. 17.10.2024 vide letter no. 648/Parya/Samanya/2023.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct replenishment study of mineral deposits and audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie within any protected area, National Park, sanctuary and ESZ.
9. Cluster EIA and EMP shall be conducted for the leases falling in cluster as per EIA Notification, 2006 (as amended) as mentioned/declared in DSR. Directorate of Geology

and Mining, UP and District Magistrate to take necessary action as per notification (Appendix - XI) and coordinate/inform the same to the lease holders.

10. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
11. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
12. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
13. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

भवदीय,

(मनीष मित्तल)

आई०एफ०एस०

सदस्य सचिव,

एस०ई०आई०ए०ए०

प्रतिलिपि- जिलाधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(मनीष मित्तल)

आई०एफ०एस०

सदस्य सचिव,

एस०ई०आई०ए०ए०